- (2) Overcrowding in prisons, especially with reference to undertrial prisoners, should be given priority consideration and appropriate steps should be taken in this regard to reduce the number of undertrials.
- (3) Efforts should be made to provide purposeful occupation to undertrials.
- (4) State level committees of Jail Visitors should be constituted where they do not exist.
- (5) The working of District level and State level review committees should be activated so as to identify reasons for delay in investigation or trial. The committees at the District level and the State level should meet at least once in three months and six months respectively to review the hard cases and to find out possible ways to help the undertrials.
- (6) Law officers should be attached to jails on whole time or part time basis to enable undertrials to contest their cases properly.
- (7) Separate arrangements in Camp Jails etc.. could be made with lesser security arrangements for prisoners who court arrest in large number during agitations.
- (8) The capacity of Borstal institutions should be augmented.
- (9) Living conditions should be improved to the maximum extent possible within the State resources and the funds allocated by the Central Government.
- (10) Jail staff should be given proper training and orientation.

एव 0 एम 0 टी चड़ियों की विकी के लिए एजेंसियां

- 7573. भी बागुन सुम्बन्द : क्या उद्धयोग मंत्री यह बताने की कृपा करेंगे कि :
- (क) वर्ष 1977-78 में एवं०एमं०टी० पड़ियों की विकी के लिए देश के विभिन भागों में एवन्सियां देनें के लिए समावार पत्नों में विकापन प्रकाशित किय गये थे;

- (ख) राज्य बार कितनी एजन्सियां दी ५ई; भौर
- (ग) उनमें से कितनी एजन्सियां प्रत्येक राज्य में बनुसूचित जानियों और धनुसूचित जनजातियों के व्यक्तियों और धादिवायों को दी गई और उन स्थानों के नाम क्या हैं जहा ये एजन्सियां दी गई है और उनके नाम और पतों का राज्य बार ब्यौरा क्या है ?

उद्योग मतालय में राज्य मती (श्रीमती म.श्रा मार्शन): (क) जी हा । एच०एम०टी० घडियो की बिकी क लिए मधिकृत स्टाकिस्टो भीर मधिकृत सब एजन्टो हेतु ग्रावेदन पन भामंत्रिन करने के लिए विज्ञापन जारी किए गए थे ।

(ख) नियुक्त किए गए मधिकृत स्टाकिस्टों की राज्यवार सहया नीचे दी जाती है ---

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Launching a special Campaign for Rural Industrialisation

7574 SHRI AMARSINH V. RA-THAW; Will the Minister of INDUSTRY be pleased to state: